

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 908 of 2019

IN THE MATTER OF:

Ved Contracts Pvt. Ltd.

.....Appellant

Vs.

Pan Realtors Pvt. Ltd.

.....Respondent

Present:

None

O R D E R

04.09.2019 - Let notice be issued on the Respondent by speed post. Requisite along with process fee, if not filed, be filed by 5th September, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' (after notice) on **15th October, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk